

13
(As passed by the Legislative Assembly of the National
Capital Territory of Delhi on the 22nd December, 1994)

THE CONTINGENCY FUND OF NATIONAL CAPITAL TERRITORY OF DELHI BILL,
1994

(Bill No. 22 of 1994)

A

BILL

to provide for the establishment and maintenance of a Contingency Fund.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-fifth Year of the Republic of India as follows:-

Short title extent
and commencement

1. (i) This Act may be called the Contingency Fund of the National Capital Territory of Delhi Act, 1994.

(ii) It extends to the whole of the National Capital Territory of Delhi.

(iii) It shall come into force at once.

Establishment of the
Contingency Fund
of the National
Capital Territory
of Delhi.

2. There shall be established a Contingency Fund in the nature of an imprest entitled the Contingency Fund of National Capital Territory of Delhi, into which shall be paid from and out of the Consolidated Fund of the National Capital Territory of Delhi a sum of rupees ten crores.

Custody of the
Contingency Fund
and withdrawals
therefrom

3. The Contingency Fund of National Capital Territory of Delhi shall be held by the Lieutenant Governor of the National Capital Territory of Delhi (hereinafter referred as "the Lieutenant Governor"), and no advances shall be made out of such Fund except for the purposes of meeting unforeseen expenditure pending authorisation of such expenditure by Legislative Assembly of Delhi under appropriations made by law.

Power to make rules

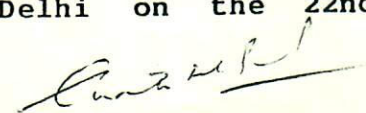
4. For the purpose of carrying out the objects of this Act, the Lieutenant Governor may make rules regulating all matters connected with or ancillary to the custody of, the payment of moneys into and the withdrawals of moneys from, the Contingency Fund of National Capital Territory of Delhi.

Laying of Rules
before Legislative
Assembly

5. Every rule made by the Lieutenant Governor under this Act shall be laid, as soon as it is made, before the Legislative Assembly.

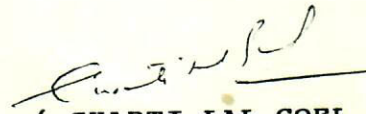
This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 22nd December, 1994.

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 22nd December, 1994.


(CHARTI LAL GOEL)
Speaker, Legislative Assembly of the
National Capital Territory of Delhi.

I hereby certify that the Bill is a Money Bill for the purpose of Section 24 of the Government of National Capital Territory of Delhi Act, 1991.

Delhi


(CHARTI LAL GOEL)
Speaker, Legislative Assembly of the
National Capital Territory of Delhi.

Dated the December, 1994.

I assent to the Bill.

Delhi


(P.K. DAVE)
LT. GOVERNOR OF
NATIONAL CAPITAL TERRITORY OF DELHI.

Dated the 30/12 1994